

मध्यप्रदेश राजपत्र दिनांक 01.08.1958 के भाग 1 में प्रकाशित

Bhopal, the 10th July 1958

No.9-x-58- WHEREAS the State Government consider it necessary to make the provisions of chapter IV of the Indian Forest Act, 1927 (XVI of 1927), (hereinafter referred to as the said Act), applicable to forest land specified in the Schedule below;

AND WHEREAS the State Government think that an enquiry and record as required by sub- section(3), of section 29 of the said Act are necessary, but that they will occupy such lenth of time as in the mean time to endanger the rights of Government;

Now, THEREFORE in excercise of the powers conferred by section 29 of the said Act, the State Government hereby declare the provisions of Chapter IV of the said Act applicable to the aforsaid land, pending such enquiry and record subject to the condition that existing rights of individuals or communities in such land shall not be abridged or affected in any manner expect in so far as they may be modified by the State Government from time to time :-


Schedule

All such forest land which has vested in the State by virtue of the provisions contained in that behalf in Madhya Pradesh Abolition of Proprietary Rights (Estates, Mahals, Alienated lands) Act, 1950 (1 of 1951), and has been transferred to the Forest Department for Management but has not so far been declared as Reserved Forest or Protected Forests.

By order and in the name of the Governor of
Madhya Pradesh,

R.S.VARMA. Dy.Secy.

True Copy


अनुभाग अधिकारी
मध्यप्रदेश शासन
वन विभाग (कक्ष 3)
मंत्रालय, भोपाल